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Non-deposit of amount under the Additional Emoluments (Compulsory Deposit) Act, 1974

*310. SHRI BHOLA PRASAD: SHRI KALYAN ROY:

Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 414 given in the Rajya Sabha on the 2nd August, 1977 and state;

(a) what is the amount yet to be deposited by the employers in the private sector in the Additional Dearness Allowance Deposit Account under the Additional Emoluments (Compulsory Deposit) Act, 1974, com pany-wise;

(b) what steps Government propose to take to expedite recovery of this amount; and

(c) what is the progress in the cases in which proceedings under the Revenue Recovery Act and prosecutions has been launched, company-wise?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) A statement is laid on the Table of the House. [See Appendix CV, Annexure No. 31].

(b) Recovery proceedings under the Revenue Recovery Act have been instituted and prosecutions launched against the defaulting employers. The Regional Provident Fund Commissioners, who are the nominated authorities under the Act in respect of the employers in the private sector, have been instructed to pursue these cases vigorously.

(c) As a result of the recovery proceedings, prosecutions, etc. against the defaulting employers, it has been possible to recover an amount of Rs. 100.44 lakhs in 237 cases during the period July, 1977 to March, 1978. A statement giving details of the recoveries effected from the defaulting employers during this period is placed on the Table of the House. [See Appendix CV, Annexure No. 31A]

सेवा निवृत्त सरकारी कर्मचारियों के संगठन ढ़ारा पेंझन को राशि में वृद्धि करने के लिए ज्ञापन



क्या वित्त मंत्री यह बताने की क्रुपाकरेंगे कि:

(क) क्या सेवा तिवृत्त सरकारी कर्म-चारियों के संगठन ने हाल में केन्द्रीय सरकार को एक ज्ञापन प्रस्तुत किया है जिसमें उन्हें दी जाने वाली पेंशन की राशि में वृद्धि करने के लिए प्रार्थना की गई है ; ग्रीर

(ख) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है ?

11 Memorandum by the Retired Government Employees' Association for increasing the amount of pension ,

•311. SHRI MAHADEO PRASAD VARMA: SHRI BHISHMA NARAIN SINGH: SHRI SITARAM KESRI: SHRI RAMANAND YADAV: SHRI R. D. JAGTAP AVERGOANKAR:

Will the Minister of FINANCE be pleased to state:

(a) whether the Retired Govern ment Employees' Association has sub mitted a memorandum recently to the Central Government praying further increase in the amount of pension paid to them; and

(b) if so, what is Government's re action thereto?]

*[] English translation.

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वित्त मंत्री (श्री एच० एम० पटेल): (क) और (ख) पेंशनभोगियों से और पूरे भारत में फैली हुई उनकी ग्रनेक संस्थायों से जीवन निर्वाह की लागत में हई वृद्धि की प्रतिपूर्ति करने के संबंध में पेंशन की राशि बढाने के लिए समय-समय पर ग्रभ्यावेदन प्राप्त होते रहे हैं । इन ग्रभ्यार्वेदनों पर विचार किया गया है । तीसरे वेतन ग्रायोग की सिफारिशों के अनुसार औसत सूचकांक में प्रत्येक 16 ग्रंकों की वद्धि के लिए राहत की एक किस्त दिए जाने के ग्राधार पर पेंगनभोगियों को राहत की सात किस्तें देय थीं। इन किस्तों की मंजुरी दे दी गई है और इस प्रकार औसत सुचकांक 312 पूरा हो जाता है । राहत की ग्रंगली किस्त की ग्रदायगी के प्रश्न पर उस समय विचार किया जाएगा जब ग्रखिल भारतीय श्रमिक वर्ग उपभोक्ता मुल्य सूचकांक (1960-100) का 12 महीने का ग्रौसत 328 पर पहुंच जाएगा ।

†[THE MINISTER OF FINANCE (SHR1 H. M.PATEL): (a) and (b). Representations have been received from time to time from the pensioners and their numerous associations spread all over India, for an increase in the amount of pension to compensate the pensioners for the rise in the cost of living. These representations have been considered. As per the recommendations of the Third Pay Commission, seven instalments of relief were due to the pensioners on the basis of one instalment of relief or every 16 points rise in the average index. These have been sanctioned, thus covering the index average of 312. The question of payment of the next instalment of relief will be considered when the 12 monthly average of the All India Working Class Consumer Price Index (1960-100) reaches 328.]

*[] English translation.

Improvement of Airports

to Questions

*312. SHRI S. W. DHABE; SHRIMATI AMBIKA SONI: DR. (SHRIMATI) AMARJIT KAUR: SHRI R. D. JAGTAP AVERGOANKAR:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the programme for the improvement of operational efficiency and other arrangements at the Palam and other international airports in India for the next five years, with a view to promote tourist traffic?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): Plans for the improvement of international airports are drawn up with the intention of improving facilities and amenities to the passengers, including tourists. Steps are being taken to provide more facilities in terminal buildings for meeting the demand of increasing passenger traffic at the four international airports. To improve operational efficiency, modern facilitation, navigation, communication and fire fighting equipment and visual landing aids are being provided.

Tor easing the congestion problem, phase-I of the new international passenger and cargo terminal complex at Bombay airport is expected to be commissioned in June, 1980. Feasibility reports for the development of a new international passenger and cargo complex at Delhi airport and the construction of the second module of Bombay Complex are under consideration. Additional/alterations to meet the passenger demand are planned at other airports.

For quick clearance of passengers-at the airports the Government have set up an Expert Committee under the Chairmanship of Shri M. G. Ahrol